

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.27/RP/2018
in Petition No. 146/MP/2017**

Subject : Petition for review of the order dated 28.5.2018 in Petition No. 146/MP/2017 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India(PGCIL).

Respondent : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN)

Parties present : Shri Ananad K. Ganeshan, Advocate for PGCIL
Shri S.K.Niranjan, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of the order dated 28.5.2018 in Petition No. 146/MP/2017 on the following grounds:

- (a) Non-consideration of carrying cost till the date of usage of insulators or 31.3.2017;
- (b) Non-consideration of WDV of unused insulator allowed as on 1.1.2010; and
- (c) Allow the loss on account of damage caused to 214325 nos. of porcelain insulators as a one-time recovery through POC.

2. After hearing the learned counsel for the Review Petitioner, the Commission admitted the Review Petition and directed issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Review Petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, any, by 15.1.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Review Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**